

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

IN

E.A. No. 39/2024

IN

O.A. No. 58/2013

IN THE MATTER OF:

SONYA GHOSH

...APPLICANT

VERSUS

GNCTD & ORS.

...RESPONDENT

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FILED BY

FILED ON: 23.07.2025

NEW DELHI



AMAN PANWAR
ADVOCATE FOR THE RESPONDENT NO. 1&2
K-16 (LGF), Jangpura Extention,
Birbal Road, New Delhi-110014
Mobile No. +91 98990 01070

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

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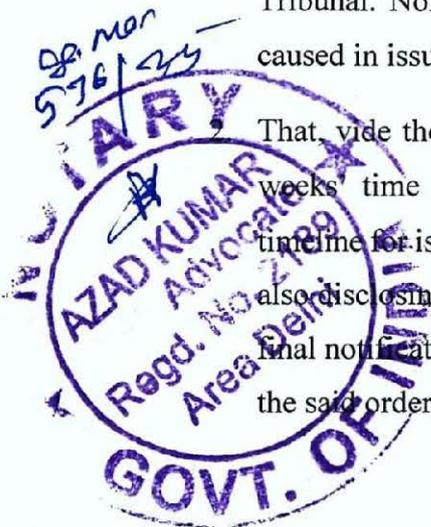
...RESPONDENT

ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 1 AND 2 IN TERMS OF ORDER DATED 04.07.2025

I, Shyam Sundar Kandpal, S/o Late Sh. Jai Krishan Kandpal, aged about 57 years, currently posted as Principal Chief Conservator of Forests - cum - Head of Department (HoD), Department of Forests and Wildlife, Govt. of National Capital Territory of Delhi i.e. Respondent No. 2, being well conversant with the facts of the case and such duly authorized in my official capacity do hereby solemnly affirm as under:

1. At the outset, it is most respectfully and humbly stated that the Deponent has the utmost regard and respect for the majesty of the Hon'ble Tribunal. Further, the Deponent humbly submits that process of issuing the Notification u/s 20 of the Indian Forest Act, 1927 ("*Forest Act*") is being carried out with utmost sincerity and urgency. Even otherwise, there can never be the slightest or remotest intention by the Deponent to cause any wilful delay in executing any orders/ directions passed by this Hon'ble Tribunal. Nonetheless, the Deponent offers his unconditional apology for the delay caused in issuing the Section 20 Notification, despite its best efforts.

That, vide the order dated 04.07.2025, this Hon'ble Tribunal was pleased to grant 2 weeks' time to the Respondents herein time to file a fresh affidavit disclosing the timeline for issuing the notification under Section 20 of the Indian Forest Act, 1927 and also disclosing the need for identification/ verification of encroachment for issuing the final notification under Section 20 of the Indian Forest Act, 1927. The relevant para of the said order is reproduced as follows: -

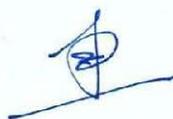


“10. In the said background, learned Senior Counsel for Respondents No. 1 and 2 seeks two weeks’ time to file a fresh affidavit disclosing the timeline for issuing the notification under Section 20 and also disclosing the need for identification/verification of encroachment for issuing the final notification under Section 20 of the Indian Forest Act.

11. The prayer is allowed. Let the affidavit of the competent authority to the above effect be filed within two weeks.”

3. In this regard it is most humbly submitted that final notification under Section 20 of the Indian Forest Act, 1927 in respect of 02 villages Chattarpur and Rangpuri, having total area of 96.16 Ha was issued in January 2022.
4. It is submitted that on 03.04.2025, a consolidated Phase-I revised Draft Notification under Section 20 of the Forest Act for Southern Ridge Reserved Forest, in respect of revised area 3,287.076 Ha. of forest land in 12 villages was submitted to the Government for approval.
5. It is respectfully submitted that, as stated in the Affidavit dated 18.06.2025, and pursuant to the decision taken during the high-level meeting convened on 23.05.2025, it was deemed necessary to undertake a ground verification exercise in respect of the area proposed under draft Phase-I notification of the Southern Ridge, under Section 20 of the Indian Forest Act, 1927, to reconfirm that areas proposed for notification are free from encumbrances and under the clear possession of the Department of Forests & Wildlife, GNCTD before the issue of final notification.
6. It is further submitted that the last demarcation exercise in the subject matter was undertaken in the year 2019, and a substantial period of nearly six years has since elapsed. In order to minimize potential discrepancies or errors in demarcation and need for identification/verification of encroachment, the Government has directed the Revenue Department, GNCTD, along with the Department of Forests & Wildlife, GNCTD to jointly conduct a ground verification exercise for the area proposed under Phase-I notification of the Southern Ridge, under Section 20 of the Indian Forest Act, 1927, to reconfirm that areas proposed for notification are free from encumbrances and under the clear possession of the Department of Forests & Wildlife, GNCTD before the issue of final notification.

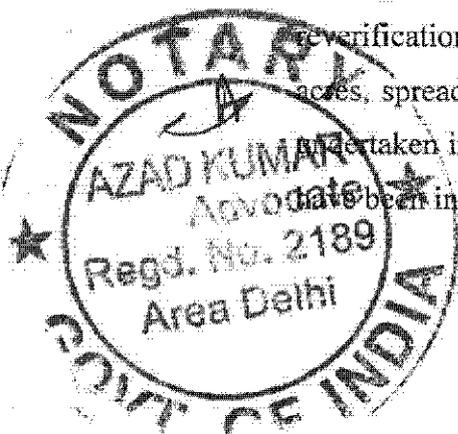
A copy of the letter dated 17.06.2025 to the jurisdictional District Magistrates is annexed herewith and marked as ANNEXURE-A.




7. Further, it is also stated that once a Notification u/s 20 of the Forest Act is issued then all rights of any person in the said land comes to end. Hence, the said exercise (of ground level verification) is also needed in public interest, to avoid any unnecessary litigation in future. The Hon'ble Supreme Court in context to Section 20 has held as under:

"The Act is a complete code in itself and contains elaborate procedure for declaring and notifying a reserve forest. Once a notification under Section 20 of the Act declaring a land as reserve forest is published, then all the rights in the said land claimed by any person come to an end and are no longer available. The notification is binding on the consolidation authorities in the same way as a decree of a civil court." (1996) 5 SCC 194 [State of U.P. Vs. Dy. Director of Consolidation]

8. That after the last hearing dated 04.07.2025 in the above-captioned matter, the Order of which was made available on 08.07.2025, the Forest Department, GNCTD on the very next day i.e. 10.07.2025 issued a letter to the Secretary Revenue and District Magistrates of the South, South-East and New Delhi districts, apprising them of the last order and the proceedings before this Hon'ble Tribunal. Vide the said letter, the district administrations were asked to indicate their respective timelines for completion of the village-wise ground verification exercise. A copy of the letter dated 10.07.2025 to the jurisdictional District Magistrates is annexed herewith and marked as ANNEXURE-B.
9. Further, subsequent to receipt of the Order dt. 04.07.2025, the worthy Chief Secretary, GNCTD also called a high-level meeting dt. 16.07.2025 wherein the Divisional Commissioner (cum-Secretary, Revenue) GNCTD, with the concerned District Magistrates and the officials of the Forest Department including the present deponent (HOD-PCCF) were present to discuss the present matter. A copy of the meeting notice dated 14.07.2025 regarding the scheduling of the meeting on 16.07.2025 is annexed herewith and marked as ANNEXURE-C.
10. That in the said meetings the District Level/ Revenue officials opined that owing to shortage of manpower available in the Districts/ Sub-Divisions, the ground verification exercise of such large area (comprising of more than 3200 Ha./ 7900 acres, spread over 12 villages), cannot be achieved simultaneously and can only be taken in a phased manner. Hence, as mentioned in the table below, later months have been indicated for some of the villages.





11. That the process of joint ground verification by the Revenue Department, GNCTD and the Department of Forest and Wildlife, GNCTD has already commenced under the supervision of concerned District Magistrates. It is most respectfully submitted that the said exercise of ground verification led by the concerned District Magistrates is being undertaken village-wise and shall be completed as per the below indicative village-wise schedule as submitted by the SDM Saket, SDM Vasant Vihar and SDM Kalkaji vide their letters dated 18.07.2025:

TABLE

Sr. No.	Name of Village	Sub-Division	District	Total Area (in Ha.)	Time Required for the Ground Verification	Month
1.	Sahoorpur	Saket	South	0.86	0.5 Month (Approx.)	July 2025 & August 2025
2.	Asola	Saket	South	542.32	0.5 Month (Approx.)	August 2025
3.	Neb Sarai	Saket	South	8.33	0.5 Month (Approx.)	September 2025
4.	Maidangarhi	Saket	South	265.3	1.5 Months (Approx.)	September 2025 & October 2025
5.	Satbari	Saket	South	55.72	1 Month (Approx.)	November 2025
6.	Bhati	Saket	South	769.17	2 Months (Approx.)	December 2025 & January 2026
7.	Dera Mandi	Mehrauli	South	642.53	2 Months (Approx.)	August 2025 & September 2025
8.	Aya Nagar	Mehrauli	South	253.57	2 Months (Approx.)	October 2025 & November 2025
9.	Jonapur	Mehrauli	South	214.34	2 Months (Approx.)	December 2025 & January 2026
10.	Ghatorni	Vasant Vihar	New Delhi	2.246	21 days (Approx.)	July 2025 & August 2025
	Rajokan	Vasant Vihar	New Delhi	212.75	21 days (Approx.)	August 2025
	Tughlakabad	Kalkaji	South East	319.94	45 days (Approx.)	July 2025 & August 2025



A copy of the letters dated 18.07.2025 from SDM Saket, SDM Vasant Vihar and SDM Kalkaji are annexed herewith and marked as ANNEXURE – D.

12. Accordingly, the Deponent herein, most humbly beseeches this Hon'ble Tribunal may be pleased to allow six months' time to complete the ground level verification exercise as per the above schedule in order to immediately issue the notification u/s 20 for Phase I of Southern Ridge Reserved Forest thereafter.
13. That the process for submission of the requisite files for obtaining approval for issuance of village-wise notification under Section 20 of the Indian Forest Act, 1927 will be undertaken immediately on the completion of the village-wise ground verification.
14. That the Deponent herein remains duty bound and committed to take all steps to issue the said Notification u/s 20 of the Forest Act, without any delay and shall place the same before this Hon'ble Court at the earliest on completion of the ground level verification exercise. In view of the above, it is most humbly prayed that this Hon'ble Tribunal may kindly allow additional time, as indicated above, to complete the ground level verification.



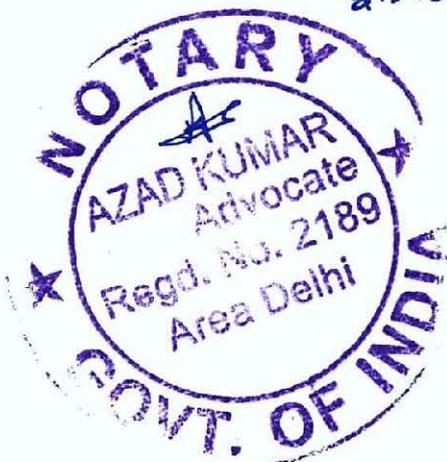
DEPONENT

VERIFICATION

23 JUL 2025

Verified at New Delhi on this _____ day of July, 2025, that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

Dr. No-570/25



ATTESTED

Azad Kumar

**BY NOTARY PUBLIC
NEW DELHI (INDIA)
AZAD KUMAR-AC**

23 JUL 2025



DEPONENT

CABIN No.-33
ITO Lane, Azad Bhawan Road,
New Delhi-110002

1096

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN,
IP ESTATE, NEW DELHI-110002

ANNEXURE-A

940/C

F.No. 26/DCF(S)/Notification/Southern Ridge/2023-24/3763-70 Dated: 17.06.2025

To,

1. The District Magistrate, Office of the District Magistrate (South), MB Road, Saket New Delhi- 110017
2. The District Magistrate (South-East), Office of the District Magistrate, Old Gargi College Building, 24 National Park Road, Lajpat Nagar IV, New Delhi-110024
3. The District Magistrate (New Delhi), 12/1, Jam Nagar House, Shahjahan Road, New Delhi 110011.

Subject: Request to undertake ground verification exercise in respect of the area proposed to be notified as Phase-I of Southern Ridge under Section 20 of the Indian Forest Act, 1927-reg.

Sir,

Please refer to the meeting held on 23.05.2025 under the chairmanship of the Hon'ble Lt. Governor, GNCTD to discuss the proposal for draft Phase-I notification of Southern Ridge under Section 20 of the Indian Forest Act, 1927, which was submitted for approval of the GNCTD on 03.04.2025. The meeting was attended by the Hon'ble Chief Minister, GNCTD, Hon'ble Minister (Environment & Forest), GNCTD, Additional Chief Secretary (Environment & Forest), GNCTD, the Principal Chief Conservator of Forests / Head of Department, along-with concerned DCFs and other officers of the Forest Department, GNCTD and the Divisional Commissioner (Revenue), GNCTD along-with concerned District Magistrates.

In the meeting, it was decided that the Revenue Department along with Department of Forests & Wildlife, GNCTD will jointly conduct a ground verification exercise for the area proposed under Phase-I notification of the Southern Ridge under Section 20 of the Indian Forest Act, 1927, to re-confirm that the areas proposed for notification are free from encumbrances and under the clear possession of the Department of Forests & Wildlife, GNCTD.

In view of the above, it is requested to undertake this exercise expeditiously, so that the notification under Section 20 of the Indian Forest Act, 1927 for Phase-I pertaining to Southern Ridge can be finalized and notified in compliance of the directions of the Hon'ble National Green Tribunal.

This issues with the approval of the Competent Authority.

Encl.: Copy of the draft notification for Phase-I of Southern Ridge under Section 20 of the Indian Forest Act, 1927.

Yours faithfully,

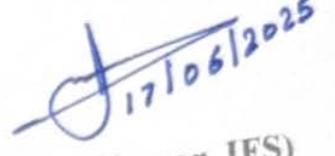
(Ankit Kumar, IFS)

Dy. Conservator of Forests (P&M)

17/06/2025

Copy to:

1. PCCF & HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
2. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
3. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
4. CF (HQ), Department of Forests and Wildlife, Govt. of NCT of Delhi.
5. DCF (W/S/N/C), Department of Forests and Wildlife, Govt. of NCT of Delhi.

A handwritten signature in blue ink, followed by the date 17/06/2025.

(Ankit Kumar, IFS)
Dy. Conservator of Forests (P&M)

ANNEXURE-B

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
2ND FLOOR, A-BLOCK, VIKAS BHAWAN,
I.P. ESTATE, NEW DELHI-02
Email: dcfpm.gnctd@delhi.gov.in

F.No. 26/DCF(S)/Notification/Southern Ridge/2023-24/4902-13 Date: 10.07.2025

To,

1. Secretary (Revenue)-cum-Divisional Commissioner, 5, Sham Nath Marg, Prema Kunj, Civil Lines, Delhi – 110054.
2. District Magistrate (South), MB Road, Saket New Delhi – 110017.
3. District Magistrate (South-East), Old Gargi College Building, 24 National Park Road, Lajpat Nagar IV, New Delhi – 110024.
4. District Magistrate, (New Delhi), 12/1, Jam Nagar House, Shahjahan Road, New Delhi – 110011.

Subject: Submission of timeline for completion of the ground verification exercise of the area proposed for phase- I notification of the Southern Ridge under Section 20 the Indian Forest Act, 1927.

Reference: 1. Orders dated 09.04.2025 and 04.07.2025 of the Hon'ble National Green Tribunal in E.A. No. 39/2024 in O.A. No. 58/2013 titled *Sonya Ghosh vs. GNCTD & Ors.*
 2. This office letter No. 26/DCF(S)/Notification/Southern Ridge/2023-24/3163-70 dated 17.06.2025

Sir,

This is in continuation of this office's earlier communication dated 17.06.2025 regarding the ground verification to reconfirm the area proposed for Phase-I notification of the Southern Ridge under Section 20 of the Indian Forest Act, 1927, in compliance with the direction contained in the Hon'ble NGT's Order dated 09.04.2025 in E.A. No. 39/2024 in O.A. No. 58/2013 titled *Sonya Ghosh vs. GNCTD & Ors.*, wherein the Hon'ble Tribunal directed:

"3. Learned Counsel representing the GNCTD has sought two weeks' time to point out the status and also to disclose the timeline for issuing the final notification."

In this regard, a high-level meeting was convened on 23.05.2025 under the Chairmanship of Hon'ble Lieutenant Governor, GNCTD. The meeting was attended by the Hon'ble Chief Minister, Hon'ble Minister (Environment & Forests), ACS (Env. & Forest), PCCF/HoD, Divisional Commissioner (Revenue), and concerned District Magistrates, among others. In the meeting, it was decided that a **joint ground verification** exercise must be undertaken by the Revenue Department in coordination with the Forest Department to reconfirm that the areas proposed for Phase-I notification are **encumbrance-free and under clear possession** of the Forest Department.

Accordingly, this Department issued a letter dated 17.06.2025 to the District Magistrates (South, South-East, and New Delhi) requesting initiation of the joint ground verification exercise. A copy of the said communication was submitted before the Hon'ble Tribunal as part of the **affidavit dated 18.06.2025** in compliance with the direction contained in the Order dated 09.04.2025.

This is further in reference to the subsequent Order dated **04.07.2025** of the Hon'ble Tribunal, which records that:

'10. In the said background, learned Senior Counsel for Respondents ... to file a fresh affidavit disclosing the timeline for issuing the notification under Section 20 and also disclosing the need for identification/verification of encroachment for issuing the final notification under Section 20 of the Indian Forest Act.'

It is also submitted that E.A. No. 39/2024 in O.A. No. 58/2013 titled *Sonya Ghosh vs. GNCTD & Ors.* is connected with E.A. No. 32/2024 in O.A. No. 10/2014 titled *Pavit Singh vs. The State of NCT of Delhi & Ors.* and O.A. No. 1188/2024 titled *News Item titled "Why efforts to reclaim the Ridge – Delhi's lungs – is no easy task" published in The Indian Express dated 09.09.2024.*

The respondent parties in these matters are as follows:

In E.A. No. 39/2024 in O.A. No. 58/2013, respondents are:

R-3: Secretary (Revenue)-cum-Divisional Commissioner

In E.A. No. 32/2024 in O.A. No. 10/2014, respondents are:

R-1: The State of NCT of Delhi through Chief Secretary

R-3: The Deputy Commissioner, South District

R-4: The Sub Divisional Magistrate / Chairman, Special Task Force, Subdivision Saket

In O.A. No. 1188/2024, respondents include:

R-3: District Magistrate (DM), South Delhi

As the ground verification exercise is to be undertaken pursuant to the decision taken during the high-level meeting dated 23.05.2025 and in view of the above proceedings where Worthy Chief Secretary, GNCTD, is one of the respondent parties, I am directed to request you to kindly indicate the timeline for completion of the said ground verification exercise village-wise to this office, by 16.07.2025, in order to file an affidavit before the Hon'ble NGT as the next date of hearing is scheduled on 25.07.2025.

This issues with the approval of the Competent Authority.

 10/07/2025

(Ankit Kumar, IFS)

Deputy Conservator of Forests (P&M)

Copy to:

1. Staff Officer to the Chief Secretary, GNCTD.
2. PS to PCCF / HoD, Department of Forest & Wildlife, GNCTD.
3. PS to CCF, Department of Forest & Wildlife, GNCTD.
4. PA to CF, Department of Forest & Wildlife, GNCTD.
5. CF (HQ), Department of Forest & Wildlife, GNCTD.
6. Sh. Aditya Sondhi, Senior Advocate, II Floor, Block C, Nizamuddin East, Delhi, New Delhi, 110013.
7. Sh. Aman Panwar, Advocate, Office:- K-16 (LGF) Jangpura Extn., Birbal Road New Delhi-110014.
8. Sh. Siddhant Buxy, Advocate, H-34, Ground Floor, South Extension 1, New Delhi - 110 049.

 10/7/25

(Ankit Kumar, IFS)

Deputy Conservator of Forests (P&M)

10

1100
GOVERNMENT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
2ND FLOOR, A-BLOCK, VIKAS BHAWAN,
I.P. ESTATE, NEW DELHI – 110002
Email: dcfpm.gnctd@delhi.gov.in

ANNEXURE-C

F.No. 26/DCF(S)/Notification/Southern Ridge/2023-24/5104-13

Date: 14.07.2025

NOTICE

Subject: Meeting regarding arriving at a timeline for carrying out survey of forest land to be notified under Section 20 of the Indian Forest Act, 1927 in the matter of E.A. No. 39/2024 in O.A. No. 58/2013 titled *Sonya Ghosh vs. GNCTD & Ors.*

In reference to this office letter No. 26/DCF(S)/Notification/Southern Ridge/2023-24/4902-13 dated 10.07.2025 (copy enclosed), a meeting is hereby convened under the Chairmanship of worthy Chief Secretary, GNCTD, to discuss and finalize the timeline for completion of the survey/ground verification of forest lands proposed for Phase – I village – wise Reserved Forest notification under Section 20 of the Indian Forest Act, 1927 in compliance with the directions of the Hon'ble National Green Tribunal in the matter of E.A. No. 39/2024 in O.A. No. 58/2013 titled *Sonya Ghosh vs. GNCTD & Ors.*

The details of the meeting are as under:

- **Date:** 16.07.2025 (Wednesday) **Time:** 04:00 PM
- **Venue:** Conference Room of worthy CS, 5th Level, Delhi Secretariat

It is requested to kindly attend the meeting with the proposed timeline for carrying out the survey of the areas village – wise falling in your jurisdiction, so that the affidavit in the matter can be filed before the Hon'ble National Green Tribunal well before the next date of hearing, which is scheduled on 25.07.2025.

Encl: As above.


(Amit Gemawat, IFS)

Deputy Conservator of Forests (P&M)

To,

1. Secretary (Revenue)-cum-Divisional Commissioner, 5, Sham Nath Marg, Prema Kunj, Civil Lines, Delhi – 110054.
2. PCCF / HoD, Department of Forest & Wildlife, GNCTD.
3. CCF, Department of Forest & Wildlife, GNCTD.
4. CF, Department of Forest & Wildlife, GNCTD.
5. CF (HQ), Department of Forest & Wildlife, GNCTD.
6. District Magistrate (South), MB Road, Saket New Delhi – 110017.
7. District Magistrate (South-East), Old Ganga College Building, 24 National Park Road, Lajpat Nagar IV, New Delhi – 110024.
8. District Magistrate, (New Delhi), 12/1, Jam Nagar House, Shahjahan Road, New Delhi – 110011.
9. DCF (West), Department of Forest & Wildlife, GNCTD.
10. DCF (South), Department of Forest & Wildlife, GNCTD.
11. Sh. Aditya Sondhi, Senior Advocate, II Floor, Block C, Nizamuddin East, Delhi, New Delhi, 110013.

12. Sh. Aman Panwar, Advocate, Office:- K-16 (LGF) Jangpura Extn., Birbal Road New Delhi-110014.
13. Sh. Siddhant Buxy, Advocate, H-34, Ground Floor, South Extension 1, New Delhi - 110049.

Copy for kind information to –

1. Staff Officer to the Chief Secretary, GNCTD.
2. PS to Principal Secretary (Environment & Forests), GNCTD.



(Amit Gemawat, IFS)
Deputy Conservator of Forests (P&M)



**OFFICE OF THE SUB DIVISIONAL MAGISTRATE (SAKET)
REVENUE DEPARTMENT, GOVT. OF NCT OF DELHI,
M.B. ROAD, SAKET, NEW DELHI-110068**

Telephone:011-29535190

email address: sdmsaket@gmail.com

F. No. 1/(17)/SDM (Saket)/Forest Matter/ 2025/ 4079-84

Dated: 18/07/2025

To,

**The Deputy conservator of Forest (P & M),
Government of NCT of Delhi,
Department of Forest & Wildlife,
2nd Floor, A- Block, Vikas Bhawan,
I.P Estate, New Delhi-110002.**

Sub :- Submission of timeline for completion of ground verification exercise of the area proposed for phase-I notification of the southern Ridge under Section 20 the Indian Forest Act,1927.

Respected sir,

With reference to letter no. F.No.26/DCF(s)/Notification/Southern Ridge/2023-24/4902-13 dated 10.07.2025 on the subject cited above. The tentative timeline for completion of ground verification exercise of the area proposed for phase-I notification of the southern Ridge under Section 20 the Indian Forest Act, 1927 for District South (Revenue) is as follows :

The time required for ground survey of the entire forest area are mentioned in the table, which is a follows:-

Sr.No.	Name of Village	Sub Division	Time required for the Survey	Month
1	Sahoorpur	Saket	0.5 Month (Approx.)	July 2025 & August 2025
2	Asola	Saket	0.5 Month (Approx.)	August 2025
3	Neb sarai	Saket	0.5 Month (Approx.)	September 2025
4	Maidangarhi	Saket	1.5 Months (Approx.)	September 2025 & October 2025
5	Satbari	Saket	1 Month (Approx.)	November 2025
6	Bhati	Saket	2 Months (Approx.)	December 2025 & January 2026
7	Dera Mandi	Mehrauli	2 Month (Approx.)	August 2025 & September 2025

8	Aya Nagar	Mehrauli	2 (Approx.)	Month	October 2025 & November 2025
9	Jonapur	Mehrauli	2 (Approx.)	Month	December 2025 & January 2026

This issues with prior approval of DM (South).

Yours sincerely,

Anita
18/7/25
(ANITA YADAV)
SDM (SAKET)

Copy to :-

1. District Magistrate (South), M.B. Road, Saket, New Delhi 110068
2. ADM (South)
3. All SDMs (District South)
4. All Tehsildars (District South)
5. Guard File



Government of NCT of Delhi
OFFICE OF THE SUB DIVISIONAL MAGISTRATE, VASANT VIHAR
6TH Floor, Palika Bhawan, R K Puram, New Delhi

F. No. SDM/VV/2025/2876

Delhi, dated 18/09/2025

To

The Deputy conservator of Forest (P & M),
Government of NCT of Delhi,
Department of Forest & Wildlife,
2nd Floor, A- Block, Vikas Bhawan,
I.P Estate, New Delhi-110002.

Subject:- Submission of timeline for completion of ground verification exercise of the area proposed for phase-I notification of the southern Ridge under Section 20 the Indian Forest Act, 1927.

Sir,

With reference to letter no. F.No.26/DCF(s)/Notification/Southern Ridge/2023-24/4902-13 dated 10.07.2025 on the subject cited above. The tentative timeline for completion of ground verification exercise of the area proposed for phase-I notification of the southern Ridge under Section 20 the Indian Forest Act, 1927 for New Delhi District (Revenue) is as follows:

The time required for ground survey of the entire forest area are mentioned in the table, which is as follows:-

Sr.No.	Name of Village	Sub-Division	Time required	Month for the Survey
1	Ghitorni	Vasant Vihar	21 days approx	July 2025 & August 2025
2	Rajokari	Vasant Vihar	21 days approx	August 2025

This issues with the approval of District Magistrate New Delhi District

Copy to:

1. PA to DM, NDD for kind information of DM, NDD
2. Guard file





OFFICE OF THE SUB DIVISIONAL MAGISTRATE (KALKAJI)
37, TUGHLAKABAD INSTITUTIONAL AREA,
NEAR BATRA HOSPITAL, NEW DELHI-110062

No. F. SDM/KJ/2025/1149

Dated:-18.07.2025

To

The Deputy conservator of Forest (P & M),
 Government of NCT of Delhi,
 Department of Forest & Wildlife, 2nd Floor, A- Block, Vikas Bhawan,
 I.P Estate, New Delhi-110002.

Sub: Submission of timeline for completion of ground verification exercise of the area proposed for phase-I notification of the southern Ridge under Section 20 the Indian Forest Act, 1927.

Respected sir,

With reference to letter no. F.No.26/DCF(s)/Notification/Southern Ridge/2023-24/4902-13 dated 10.07.2025 on the subject cited above. The tentative timeline for completion of ground verification exercise of the area proposed for phase-I notification of the southern Ridge under Section 20 the Indian Forest Act, 1927 for District South East (Revenue) is as follows:

The time required for ground survey of the entire forest area are mentioned in the table, which is a follows:-

Sl. No.	Name of village	Sub-division	Time required for the survey	Month
1	Tughlakabad	Kalkaji	Approx 45 days	July 2025 & August 2025

This issues with the prior approval of District Magistrate (South East)

SDM (Kalkaji)
District South East

Copy to:-

1. The DCF South East with the request to form a team to conduct the said survey in coordination with Tehsildar (Kalkaji).
2. The ADM (south East).
3. The Tehsildar (Kalkaji).
4. The PA to DM (South East).
5. Guard File.

SDM (Kalkaji)
District South East